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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 336/2017 In C.P. (I.B) No. 39/7/NCLT/AHM/2017  
And C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

Name of the Company: Essar Steels Ltd.  
V/s.  
HDFC Bank Ltd. & Ors.

Section of the Companies Act: Section 14 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Devang Vyas a/w.	Advocates i/b. Wadia Ghandy & Co. for Res. No. 1.	SBT	Dammun. Pusur. [Signature]
2.	Mr. Farid Karachiwala			
2.	Mr. Jay Kansara and Mr. Priyam Shah			
3.	GRISHMA AHUJA FOR, SHARDUL MERCHANTS MANGALDAS & Co.	ADVOCATE	SBT	[Signature]
4.	Mr. Jay Kansara a/w. Mr. Priyam Shah	Advocates i/b. Wadia Ghandy & Co. for Res. No. 2	SBT	Dammun. Pusur. [Signature]
5)	Mr. Counsel Mr. Manish Bhatt Gargi Vyas, Anoj Menon and Dendri Neogi			
6)	Pranjal Buch for Singh & Co.		Respondent Standard Chartered Bank	[Signature]

## **ORDER**

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Gargi Vyas with Learned Advocate Ms. Dendri Neogi with Learned Advocate Mr. Anoj Menon i/b Samvitti Legal present for Applicant. Learned Advocate Mr. Devyang Vyas with Learned Advocate Mr Farid Karachiwala with Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia Ghandhy & Co. Present for Respondent no. 1. Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah present for Respondent no. 2 in IA 336/2017.

Learned Advocate Mr. Jay Kansara i/b Wadia & Ghandhy & Co. filed Vakalatnama for Respondent no. 2.

Learned Advocate Ms. Grishma Ahuja i/b Shardul Amarchand Mangaldas & Co. present for SBI in IA 336/2017.

Learned Advocate Mr. Pranjal Buch i/b Singhi & Co. present for Standard Chartered Bank in IA 336/2017.

Proof of service of notice of date of hearing on Respondent filed.

Reply Affidavit of Respondent no. 1 filed.

Learned Counsel appearing for respondent no. 2 made a statement that he is adopting the reply affidavit filed by Respondent no. 1.

Additional documents filed by the Applicant.

Heard arguments of Learned Counsel for Applicant and arguments of Learned Counsel for Respondent no. 1 to 2.

Order reserved in IA 336/2017.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 24th day of October, 2017.